

benefit the four States viz., Madhya Pradesh, Maharashtra, Rajasthan and Gujarat by way of sharing of irrigation facilities and power generation;

whether it is also a fact that the project is facing acute shortage of funds which is hampering the completion of 101 Kms. stretch of Narmada Main Canal;

whether the States have made a request to the Central Government for additional funds to ensure the completion of the project;

if so, whether request of the State Government has been acceded to; and

if not the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI JAY PRAKASH NARAYAN YADAV): (a) The Sardar Sarovar Project is an inter-state multipurpose project on the river Narmada in Gujarat. It is a joint venture with sharing of irrigation and power from the project, among the partner States of Madhya Pradesh, Maharashtra, Rajasthan and Gujarat.

No, Sir.

to (e) Keeping in view the need to accelerated the construction of Narmada Main Canal and distributaries for early development of irrigation facilities in the command area of the project, the Government of India has decided to include Sardar Sarovar Project under Accelerated Irrigation Benefits Programme (AIBP). Under this Programme, Government of India has released Central Loan Assistance (CLA)/grant of Rs. 4887.7385 crore from the financial year 1996-97 till date.

The project or project component could be included in the programme of Central financial assistance on the basis of proposals submitted by the State Government and eligibility of the project for inclusion in the programme as per eligibility criteria under the Accelerated Irrigation Benefits Programme (AIBP).

STATEMENT BY MINISTER CORRECTING ANSWER TO US NO. 984 ANSWERED
ON 21ST AUGUST, 2007

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PAWAN KUMAR BANSAL): Sir, I lay on the Table a Statement (in English and Hindi) correcting the reply given in the Rajya Sabha on the 21st August, 2007 to Unstarred Question 984 regarding "Amendment of Indian stamp Act".

[THE VICE-CHAIRMAN (Prof. P.J. Kurien) in the Chair] **PAPERS**

LAI D ON THE TABLE

Notifications of the Ministry of Finance

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): Sir, I beg to lay on the Table, under section 296 of the Income Tax Act, 1961s a copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue):